

F.No.J-11011/2/2011-JR
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, New Delhi
Dated, the 17th February, 2012

To

The Chief Secretary,
All States (except UTs).

Sub: Flexibility in guidelines issued by Ministry of Finance on the grants recommended by Thirteenth Finance Commission (FC-XIII).


Ref : Department of Justice letter of even number dated 23.01.2012.

Sir,

Kindly refer to the Department of Justice letter No.J-11011/2/2011-JR dated 23.01.2012 conveying flexibility in the guidelines relating to Morning/Evening/Shift courts, ADR centres and construction activities (heritage court buildings, ADR centres and Judicial Academies) under Thirteenth Finance Commission.

2. It has been decided to modify point No.2 (a) of the guidelines dated 23.01.2012 and convey that the flexibility to build ADR Centres for a cluster of judicial districts would be ascertained in consultation with the National Legal Services Authority/State Legal Services Authority concerned.

Yours faithfully,


(Snehlata Shrivastava)
Joint Secretary (Justice)
Tel/Fax : 23383037

Copy to:

- i. Secretary, Law/Home Department/Principal Secretary, Finance of States.
- ii. Registrar General, High Courts.
- iii. Ministry of Finance, Department of Expenditure, (Shri Alok Chandra, Dir.), Finance Commission Division, Block 11, 5th Floor, CGO Complex, Lodhi Road, New Delhi-110003.
- iv. The Member Secretary, NALSA, 12/11, Jam Nagar House, Shahjahan Road, New Delhi-110011.
- v. Shri P. Patnaik, Consultant, DoJ.